REVISED

ITEM NO.61 COURT NO.3 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 295/2022

JAMIAT ULAMA I HIND

Petitioner(s)

VERSUS

NORTH DELHI MUNICIPAL CORPORATION & ORS.

Respondent(s)

(IA No. 62018/2022 - APPLICATION FOR TAKING ON RECORD, IA No. 70455/2022 - APPLICATION FOR TAKING ON RECORD, IA No. 188148/2024 - CLARIFICATION/DIRECTION, IA No. 62026/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 246907/2023 - EXEMPTION FROM FILING O.T., IA No. 72026/2022 - EXEMPTION FROM FILING O.T., IA No. 202405/2024 - INTERVENTION/IMPLEADMENT, IA No. 246906/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 203188/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 202406/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION, IA No. 62022/2022 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

WITH

W.P.(Crl.) No. 162/2022 (PIL-W)

(IA No. 88493/2022 - APPLICATION FOR PERMISSION, IA No. 85381/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 191464/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 205750/2024 - APPROPRIATEORDERS/ DIRECTIONS, IA No. 154796/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 194364/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 68897/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 85414/2022 - APPROPRIATE ORDERS/DIRECTIONS, IΑ No. 194340/2024 -ORDERS/DIRECTIONS, IA No. 63875/2022 - EXEMPTION FROM FILING O.T., IA No. 205745/2024 - EXEMPTION FROM FILING O.T., IA No. 72362/2022 - EXEMPTION FROM FILING O.T., IA No. 142090/2022 - EXEMPTION FROM FILING O.T., IA No. 196236/2024 - EXEMPTION FROM FILING O.T., IA No. 72298/2022 - EXEMPTION FROM FILING O.T., IA No. 113470/2022 -EXEMPTION FROM FILING O.T., IA No. 195922/2024 - EXEMPTION FROM FILING O.T., IA No. 69759/2022 - EXEMPTION FROM FILING O.T., IA No. 88410/2022 - EXEMPTION FROM FILING O.T., IA No. 194342/2024 -EXEMPTION FROM FILING O.T., IA No. 68889/2022 -INTERVENTION APPLICATION, IA No. 205742/2024 - INTERVENTION APPLICATION, IA No. 154793/2023 - INTERVENTION/IMPLEADMENT, IA No. 85115/2022 PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. - PERMISSION FILE ADDITIONAL TO DOCUMENTS/FACTS /ANNEXURES, IA No. 72297/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 63871/2022 - STAY APPLICATION)

Date: 17-09-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. M. R. Shamshad, Sr. Adv.

Mr. Farrukh Rasheed, AOR

Mr. Arijit Sarkar, Adv.

Ms. Nabeela Jamil, Adv.

Mr. Abu Bakr Sabbaq, Adv.

Mr. Gaurav Aggarwal, Sr. Adv.

Mr. Sarim Naved, Adv.

Mr. Saurabh Sagar, Adv.

Mr. Harsh Kumar, Adv.

Mr. Shahid Nadeem, Adv.

Mr. Mujahid Ahmed, Adv.

Ms. Sugandha Anand, AOR

For Respondent(s)

Mr. Tushar Mehta, Solicitor General

Mr. K M Nataraj, A.S.G.

Mr. Kanu Agarwal, Adv.

Mr. Rajat Nair, Adv.

Mr. Sanjay Kumar Tyagi, Adv.

Mr. Amit Sharma B, Adv.

Mr. Mayank Pandey, Adv.

Mr. Varun Chugh, Adv.

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Mr. A D N Rao, Adv.

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Mr. Vinayak Sharma, Adv.

Mr. Shiv Mangal Sharma, Adv.

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Mr. Ashutosh, Adv.

Mr. Nityanand Mahato, Adv.

Ms. Archana Sharma, Adv.

Mr. Lzafeer Ahmad B. F., AOR

Mr. Prashant Bhushan, AOR

Mr. Anurag Tiwary, Adv.

Ms. Cheryl D'Souza, Adv.

Mr. Salman Khurshid, Sr. Adv.

Mr. S.G. Hasnain, Sr. Adv.

Mr. Aftab Ali Khan, AOR

Mr. Abdul Karim Ansari, Adv.

Mr. M.Z. Chaudhary, Adv.

Mr. Ali Safeer Farooqi, Adv.

Ms. Latika Rungta Bajaj, Adv.

Ms. Sidra Khan, Adv.

Ms. Azra Rehman, Adv.

Mr. Rahat Ali Chaudhary, Adv.

Ms. Fauzia Shakil, AOR

Mr. M. Huzaifa, Adv.

Ms. Fauzia Shakil, AOR

Mr. C.U.Singh, Sr. Adv.

Mr. Ujjwal Singh, AOR

Mr. Shivansh Saxena, Adv.

Ms. Tasmiya Taleha, Adv.

Ms. Viddusshi Shandilya, Adv.

Mr. Nizam Pasha, Adv.

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Ms. Rashmi Singh, Adv.

Ms. Awstika Das, Adv.

Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. As requested by Mr. Tushar Mehta, learned Solicitor

General appearing for the respondent(s), list these matters on

01.10.2024 as first item.

2. Till the next date of hearing, we direct that there shall

be no demolition anywhere across the country without seeking

leave of this Court.

3. We further clarify that our order would not be applicable

if there is an unauthorized structure in any public place such

as road, street, footpath, abutting railway line or any river

body or water bodies and also to cases where there is an order

for demolition made by a Court of law.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

"Revised is made only for the purpose of appearance.